

| Sl. No. | Aerodrome Name     | ICAO Location Indicator |
|---------|--------------------|-------------------------|
| 44.     | Tirupati Airport   | VOTP                    |
| 45.     | Udaipur Airport    | VAUD                    |
| 46.     | Vadodara Airport   | VABO                    |
| 47.     | Vijayawada Airport | VOBZ                    |

#### Construction of Mumbai airport

1729. SHRI P. RAJEEVE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry is aware of the shortage of revenue by escalating cost of construction of Mumbai airport and encroachment of public land;

(b) if so, the action taken by the Ministry to protect the interest of Government; and

(c) whether Government has taken any actions on any of the official who are responsible for the loss to State exchequer?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

#### FDI in civil aviation sector

1730. SHRIMATI SASIKALA PUSPHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has any proposal to bring in Foreign Direct Investment (FDI) into the aviation sector;

(b) if so, the details thereof; and

(c) the time by when Government is likely to take a decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) Government has already permitted different limits of Foreign Direct Investment for different services in aviation sector. Directorate General of Civil Aviation (DGCA) has issued Aeronautical Information Circular (AIC) 12/2013 regarding Guidelines for foreign direct investment in the civil aviation sector. Details of FDI in aviation sector is given in the Statement (*See below*).

***Statement******Existing Foreign Direct Investment (FDI) Norms in Civil Aviation Sector***

| Sl. No.                           | Sector/ Activity  | FDI Cap/Equity       | Entry route   | Other Conditions   |
|-----------------------------------|---|----------------------|---|--|
| <b>A. Airports:</b>               |   |                      |   |  |
| 1.                                | Greenfield Projects   | 100%                 | Automatic   | Subject to Sectoral regulations notified by Ministry of Civil Aviation.  |
| 2.                                | Existing Projects   | 100%                 | 74% through Automatic route<br>Beyond 74% FIPB route          | Subject to Sectoral regulations notified by Ministry of Civil Aviation   |
| <b>B. Air Transport Services:</b> |   |                      |   |  |
| 1.                                | Domestic Scheduled Passenger Airlines                           | 49%, 100 %<br>by NRI | Automatic route   | Foreign airlines are also allowed to invest upto 49% through FIPB route subject to certain sectoral regulations.                                     |
| 2.                                | Non-Scheduled Airlines<br>(a) Passenger/ Chartered<br>(b) Cargo | 74%, 100 %<br>by NRI | 49% through Automatic route<br>Beyond 49% upto 74% FIPB Route | Foreign airlines are also allowed to invest upto 49% through FIPB route in Non Scheduled Passenger category subject to certain sectoral regulations. |

Foreign airlines are allowed to participate in the equity of companies operating Cargo airlines.

**C. Ground Handling Services and Other activities:**

|    |  |                      |   |  |
|----|--|----------------------|---|--|
| 1. | Ground handling Services                                       | 74%.<br>100 % by NRI | 49% through Automatic route<br>Beyond 49% upto 74% FIPB Route | Subject to Sectoral regulations notified by Ministry of Civil Aviation and security clearance.   |
| 2. | Maintenance and Repair Organisation                            | 100%                 | Automatic route   | Subject to Sectoral regulations notified by Ministry of Civil Aviation   |
| 3. | Flying Training Institutes/<br>Technical Training Institutions | 100%                 | Automatic route   | Subject to Sectoral regulations notified by Ministry of Civil Aviation and approval of DGCA  |
| 4. | Helicopter Services/Seaplane Services                          | 100%                 | Automatic route   | Subject to Sectoral regulations notified by Ministry of Civil Aviation and approval of DGCA. Foreign airlines are allowed to participate in the equity of companies operating Helicopter and Seaplane Services |